

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) No. 91 of 2019

IN THE MATTER OF:

M. Chandra Sekhar Rao & Ors.

...Appellants

Versus

MPR Refractories Ltd. & Ors.

...Respondents

Present: -

**For Appellant: Mr. Arpit Shukla, Mr. Dhruv Gupta, Mr. Harshal Kumar
and Mr. Asad Hussain, Advocates**

**For Respondent: Mr. Anshuman Sharma, Advcoate for R-1,2 & 5.
Mr. Vivek Sarin, Advocate**

O R D E R

(Virtual Mode)

04.03.2021 Learned Counsel for the Appellant has filed an Application bearing I.A. No. 398 of 2021 to bring on record Legal Representatives (LR) of Appellant No. 2 and Respondent No. 2.

After due consideration, the Application is allowed to substitute the name of LR.

Learned Counsel for the Appellant is directed to make necessary correction in the Memo of Appeal. Learned Counsel for the Respondent undertakes to file Vakalathnama on behalf of the LR of Respondent No. 2 and seeks time to file amended Reply Affidavit on behalf of the LR of Respondent No. 2. Allowed to do so within one week.

Rejoinder, if any, may be filed within 10 days thereafter.

The Hon'ble Supreme Court has directed that the matter may be decided within eight weeks.

Let the matter be fixed 'For Hearing' on **07th April, 2021 at top of the list.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Kanthi Narahari]
Member (Technical)**

SC/Kam.